THE ODISHA DEVELOPMENT AUTHORITIES (AMENDMENT) ACT, 2016

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EXTRAORDINARY PUBLISHED BY AUTHORITY

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LAW DEPARTMENT

NOTIFICATION

The 16th January, 2017

No.435-I-Legis-19/ 2016 / L.—The following Act of the Legislature of the State Odisha having been assented to by the Governor of Odisha on the 12th January, 2017 is hereby published for general information.

ODISHA ACT 1 OF 2017

THE ODISHA DEVELOPMENT AUTHORITIES (AMENDMENT) ACT, 2016

AN ACT FURTHER TO AMEND THE ODISHA DEVELOPMENT AUTHORITIES ACT, 1982.

BE it enacted by the Legislature of the State of Odisha in the Sixty-seventh Year of the Republic of India as follows:-

Short title.

 This Act may be called the Odisha Development Authorities. (Amendment) Act, 2016.

Amendment of section 18.

2. In the Odisha Development Authorities Act, 1982 (hereinafter Odisha Act, referred to as the principal Act), in section 18, in sub-section (1),-

14 of 1982.

- (a) for the words "an Officer" the words "any Officer" shall be substituted; and
- (b) the following proviso shall be inserted thereto, namely:—

"Provided that where more than one Officer are appointed, the State Government shall specify their respective jurisdiction."

Amendment of section 91.

- 3. In the principal Act, in section 91, in sub-section (2),-
- (a) for the words "an Officer appointed by the State Government", the words "any Officer appointed by the State Government", shall be substituted and
- (b) the following provise shall be inserted thereto, namely:-

"Provided that where more than one Officer are appointed, the State Government shall specify their respective jurisdiction."

By Order of the Governor

B. P. ROUTRAY

Principal Secretary to Government